this that our own sole objection has been on the basis that this is a bad law? You have no business to come here with a bad law and ask this House by the force of your authority to pass it.

3 P.M.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill, as amended, be passed." The motion was adopted.

MESSAGES FROM LOK SABHA

- I. THE APPROPRIATION (No. 5) BILL,
- II. THE APPROPRIATION (RAILWAY) No. 6 BILL, 1956
 - III. THE APPROPRIATION (RAIL WAYS, No. 7 BILL, 1956

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

Ι

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith a copy of the Appropriation (No. 5) Bill, 1956, as passed by Lok Sabha at its sitting held on the 19th December, 1956.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.'

Π

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith a copy of the Appropriation (Railways) No. 6 Bill 1956, as passed by Lok Sabha at its sitting held on the 19th December, 1956.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.'

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 7 Bill, 1956, as passed by Lok Sabha at its sitting held on the 19th December, 1956.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.'

I lay the Bills on the Table.

ANNOUNCEMENT RE BUSINESSOR THURSDAY, THE 20THDECEMBER

MR. DEPUTY CHAIRMAN: I have to make an announcement. I have to inform hon. Members that the following Bills will be taken up in the Rajya Sabha tomorrow after the disposal of any item of business which may be left over from today's list:

The Appropriation (No. 5) Bill. 1956.

The Appropriation (Railways) No. 6 Bill, 1956.

The Appropriation (Railways) No. 7 Bill. 1956.

The Representation of the People (Miscellaneous Provisions) Bill. 1956.

THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL, 1956

THE MINISTER FOR LABOUR (SHRI KHANDUBHAI DESAI): Sir, I move:

"That the Bill further to amend the Employees' Provident Funds Act. 1952, as passed by the Lok Sabha. be taken into consideration."